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## (2024) 11 UK CK 0108

## **Uttarakhand High Court**

Case No: First Bail Application No. 2145 Of 2024

Joni APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 13, 2024

**Acts Referred:** 

• Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 20

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Pankaj Kumar Sharma, Pankaj Joshi

Final Decision: Allowed

## **Judgement**

## Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.756 of 2024, under Sections 8/20 of the Narcotic Drugs and Psychotropic Substances Act, 1985 ("the

Actâ€), Police Station Bhagwanpur, District Haridwar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 28.09.2024, 275 grams Charas was allegedly recovered from the possession of the applicant.
- 4. It is the case of the applicant that it is a false case; there has been non compliance of the provisions of the Act; the alleged recovered quantity is

less than commercial; he is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.

satisfaction of the court concerned.

8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the